

door) is made to the extent possible depending upon the aptitude and suitability of personnel and keeping in mind administrative requirements.

News Item "Interview of Chairman of M/s. Escorts Ltd."

2765. SHRI GULSHER AHMED : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Escorts Ltd., New Delhi have refused recently registration of certain shares which were lodged with Company for registration and if so, full details thereof and reasons and justification for such refusal;

(b) whether the Chairman of Company had stated in an interview published in 'India Today' dated 15th May, 1983 that the registration of shares would be denied;

(c) whether Chairman of Company is competent legally to threaten refusal of such shares for registration and whether the Board of Company is dummy body in the hands of the Chairman;

(d) what is the role of nominees of financial institutions in the reported refusal; and

(e) impact of such refusal on negotiability of shares, development of the corporate sector, stock exchange and non-resident investors ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The transfer of shares of a Company is, broadly, a matter of internal administration of the company and is governed by its Articles of Association. If allowed by the articles, the power to refuse registration of transfer may be exercised by the Board of Directors. However, under the Companies Act, 1956 no intimation is required to be given by the company concerned to the Government in respect of transfer of shares lodged with the company and/or about its refusal, if any, to register the transfer of shares. In the

event of such a refusal the aggrieved person may either approach the Court under section 155 *ibid* for rectification of the register of members of the company, or alternatively, file an appeal under section 111 *ibid* before the Company Law Board, a quasi-judicial body. This Department would know of the refusal to register the transfer of shares in question only if and when an appeal is filed under section 111 *ibid* before the Company Law Board. No such appeal in respect of shares of Escorts has so far been filed with the Company Law Board. Government has no further information on this subject.

(b) The Government's attention has been drawn to the interview of Chairman, Escorts Limited as reported in 'India Today' of 15th May, 1983, wherein, *inter-alia*, he is reported to have said "Well, the law is on my side. He has not read my Articles of Association which clearly state that we can keep out undesirable investors". The point made could be considered appropriately by the Court or the Board as the case may be if and when one of these authorities is approached by the aggrieved party as referred to at (a) above.

(c) to (e) Do not arise in view of reply to question (a) above.

Non-Payment of Minimum Wages to the Workers in Bauxite Mines of Lohardaga Palamau in Bihar

2766. SHRIMATI SUMATI ORAON : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether attention of the Ministry have been drawn towards a news item captioned 'Tribals Cynical of CM's promises' as appeared in the Times of India, New Delhi of 21 May, 1983 where in the non-payment of Government fixed minimum wage to quarries workers in Bauxite ore mines in Lohardaga/Palamau districts in Bihar as also inadequate or no medical and housing facilities for such workers has been pointed out; and

(b) if so, Government's reaction thereto and proposals, if any to enquire into this matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) Officers of the Central Industrial Relations Machinery have carried out inspections in Bauxite mines in Lohardaga and Palamau Districts. Cases of short payments were detected and taken up with the employers and payments got made to the workers. According to available information, the employers of Hindalco and Minerals have provided housing facilities to a section of these workers and have also been providing them medical facilities.

Jobs to the Workers Involved in Textile Stricke

2767. **SHRI A.T. PATIL :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that thousands of textile workers involved in the prolonged strike, report for duty every day at the gates of the mills, but that they are denied jobs by the Mill-owners, is so, what is their number according to the recent information available; and

(b) the action Government propose to take to provide jobs to these workers?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) and (b) There is a steady increase in the attendance of Bombay Textile Mills which stood at 1,33,132—(1,18,261 workers, 14871 technical and supervisory staff)—in 57 out of 60 mills which were open as on 5.8.1983. The pre-strike attendance in the 60 mills was 1.69 lakh workers. According to information received from the Government of Maharashtra about 50,000 workers were still out of employment; of which nearly 30,000 workers are of the 14 sick mills and about 20,000 workers are affected by the strike. Efforts are being made to

revive the sick mills under the concessional financial assistance scheme of the Reserve Bank of India, and for the absorption by the mill managements of the remaining workers within a reasonable time.

Petition Submitted by Refugees of M.P.V. Kunanpalli of Malkangiri Zones Koraput (Orissa)

2768. **SHRI AJIT BAG :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received a petition submitted jointly by the refugees of M. P. V. Kunanpalli of Malkangiri Zone, Koraput (Orissa) about the meagre land allotted to them for livelihood; and

(b) if so, steps Government have taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Yes, Sir. The petitioners in their representation have requested for allotment of Homestead Plots of 0.46 acres.

(b) The existing allotment of 0.31 acres is almost twice that of the entitlement of 0.16 acres laid down in the present order.

मैसर्स स्वतन्त्र भारत मिल्स, दिल्ली के पास कर्मचारी भविष्य निधि और कर्मचारी राज्य बीमा की बकाया धन राशि

2769. **श्री निहाल सिंह :** क्या श्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) स्वतन्त्र भारत मिल्स, शिवाजी मार्ग, नई दिल्ली-15 में मासिक और दैनिक मजदूरी पर कितने कर्मचारी काम करते हैं ;

(ख) पिछले पांच वर्षों के दौरान कर्मचारियों की भविष्य निधि और राज्य बीमा योजना में कितनी धनराशि जमा की गई है